

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.111
Appeal/17(AHM)2022

Proceedings under Section 58 & 59 of Co. Act, 2013

IN THE MATTER OF:

Varun Rasiklal Thakkar
(Gravity India Ltd)

.....Applicant

V/s

.....Respondent

Madhur Industries Ltd & Ors

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Dhruman Shah, Adv.
For the Respondent : Mr. Sharad Bansal, Adv For R-2

ORDER

There is a leave note circulated by Respondent No. 1 Madhur Industries Ltd & Ors through Malay Pandit PCA vide inward diary no. 1036 today on 16.05.2024.

Learned counsel appearing for the respondent No.2 even today states that he was never served with complete paper book consisting the page 14 in which prayer B to D are there.

However, Counsel appearing for the applicant retreat that amended complete copy was already served in May, 2022.

Let proof be placed before us that complete paper book was again served upon Respondent No. 2 by the applicant.

Re-list on 27.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)